

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 23474/2025

[Arising out of impugned final judgment and order dated 15-07-2025 in WPL No. 14795/2025 passed by the High Court of Judicature at Bombay]

LAURA D SOUZA

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ORS.

Respondent(s)

IA No. 202426/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(C) No(s). 23866/2025 (IX)

(IA No. 207768/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 214181/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

SLP(C) No(s). 24633/2025 (IX)

(IA No. 215235/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 01-09-2025 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE K. VINOD CHANDRAN

For Petitioner(s) :

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For Respondent(s) :

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UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgments

and orders passed by the High Court. The special leave petitions are, accordingly, dismissed.

2. Pending application(s), if any, stand disposed of.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR